

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:5446
ANSWERED ON:28.04.2010
IMPACT ON DEVELOPMENTAL ACTIVITIES
Bais Shri Ramesh;Pandurang Shri Munde Gopinathrao

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the inordinate delay in granting environmental clearance is adversely affecting the developmental activities of the various States in the country;
- (b) If so, the details thereof;
- (c) whether such States have demanded financial assistance from the Union Government to compensate the cost overruns of the developmental projects of their States;
- (d) if so, the details of such States alongwith the assistance provided to them by the Union Government, State-wise;
- (e) whether the Government proposes to provide a special package to the States which are actively involved in conservation and development of environment and forests; and
- (f) If so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

- (a) & (b): The developmental projects are appraised for environment clearance as per the provisions of the Environment Impact Assessment (EIA) Notification -2006 and its amendments. The Notification provides certain time schedule for consideration of projects for timely decisions. Further, to streamline the clearance mechanism, regular meetings of the Expert Appraisal Committees are held, the pendency of the projects is reviewed and the status of projects is posted on Ministry's web site for information of all stake holders.
- (c) & (d): The cost of environmental mitigation measures are included in the total project cost. The Ministry cannot provide financial assistance to the developmental projects and activities for this purpose.
- (e) & (f): Do not arise in view of response given to item (c) and (d).